v
ITEM No.22 Court No. 3 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC(CRL) 7624/2000
Petition(s) for Special Leave to Appeal(Crl.)...../2000
(From the judgement and order dated 18/01/2000 in CRLA 261/94
of The HIGH COURT OF BOMBAY AT NAGPUR)

RAMA MANGARUJI CHACHERKAR Petitioner (s)

VERSUS

STATE OF MAHARASHTRA Respondent (s)

(Appln. for c/delay in filing SLP)
(With Office Report)

Date : 10/11/2000 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)
Ms. Aparna Bhat,Adv.
Mr. Jawahar Raja,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2
Delay condoned.
Leave granted.
Prayer for bail is rejected at this stage.
Hearing of the appeal is expedited.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AAAA